

Item No. 04 & 05

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(Through Video Conferencing)**

Original Application No. 589/2018 (SZ)  
(M.A. No. 1317/2018) IN  
(Earlier O.A. No.51/2016)

And

Original Application No. 588/2018 (SZ)  
(Earlier O.A. No.83/2014)

Suo- Motu Application- News Item  
Published in the Times of India  
Chennai Edition Dated 07.03.2016  
(Dumping building Debris behind  
Pallikarnai Marsh Land)

Applicant(s)

Versus

The Principal Secretary to the Government,  
Dept. of Environment & Ors.

Respondent(s)

And

V. Meganathan

Applicant(s)

Versus

The Chief Secretary, Govt. of Tamil Nadu and Ors

Respondent(s)

Date of hearing: 18.02.2019

**CORAM : HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

For Respondent (s): Mr. S.V. Vijay, Advocate for R-1, R-2, R-7, R-8, & R-9

Mr. M. K. Thanganila, Advocate for R-4

Mr. G. Jankiraman, Advocate for R-5

Mrs. P. Varalakshmi, Advocate for Mr. Mr. Abdul Saleem,  
Advocate for R-3

Dr. A Francis Julian, Sr. Adv with Mr. Antony R. Julian,  
Advocate and Mr. Soundard Rajan, Advocate for R-6

**ORDER**

During the course of submission, it was brought to our notice that certain litigations are pending before the Hon'ble High Court of Madras regarding the wetlands and certain directions have been given in that case. It is also not known as to whether this particular area have been notified or not as a wetland and if so the official respondents are directed to produce the notification showing the boundaries and the extent. They have also directed to file a detailed statement regarding the nature of litigation pending before the Hon'ble High Court of Madras relating to this issue. The Corporation is

also directed to submit the present state of implementation Solid Waste Management Rules and also establishment of STP's and CETP's within three weeks.

Put up on 13<sup>th</sup> March, 2019.

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

February 18, 2019

O.A. No. 589/2018 (SZ)

And

O.A. No. 588/2018 (SZ)

